Statute No. 1

Terms and conditions of service of Vice-Chancellor

[(Refer Section no. 27]

1. The Vice-Chancellor shall receive a fixed pay as per UGC guidelines plus other allowances admissible from time to time. If he assumes his charge after attaining the normal age of superannuation and is receiving pension due to his past services then either his pay and allowances will be reduced by the gross amount prior to commutation or the payment of pension shall be held in abeyance up to the date of his relinquishing charge of the post of the Vice Chancellor. On the other hand, if he assumes charge after attaining the normal age of superannuation and he was on a non pensionable post, his gross pension equivalent of retirement benefits will be reduced from the pay and allowances for the post of Vice-Chancellor.

2. During his tenure of office the Vice-Chancellor shall be entitled to have a rent free furnished residential accommodation maintained by the University.

3. The Vice-Chancellor shall be entitled to use a University vehicle for official purposes. He will pay such amount for use of the vehicle as may be prescribed by the Government for its vehicles for use by Government officers on a monthly basis. The Vice-Chancellor shall also be eligible to use the university vehicle for private purposes and for such journeys he will be liable to pay such charges as are prescribed by Government for private use of Government vehicle by officers on the basis of kilometers involved in private use.

4. The Vice-Chancellor shall be eligible to opt for the general provident fund-pension gratuity scheme of the university if he has not attained the normal age of superannuation prior to commencement of his tenure and provided he has been eligible for pension scheme as an employee of a Central State Government or a Central/State autonomous body or Central/State University before joining as Vice-Chancellor, if he opts to join GPF cum Pension cum Gratuity Scheme of the university, the Vice-Chancellor shall be entitled to the benefit of combining his past service with the service as Vice-Chancellor up to the normal age of superannuation for the purpose of pension. For this purpose the university will receive pension contributory provident fund liability form the previous organizations. The period of service rendered by him in the university beyond the normal age of superannuation shall not qualify for the purpose of pensionary benefits. The pension-cum-Gratuity benefits shall be payable only from the date of his relinquishing the post of the Vice-Chancellor. If the Vice Chancellor assumes his office either after superannuation of superannuates during the tenure he shall be entitled to join contributory provident fund

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Gratuity Scheme from the date of his joining the post, if already superannuated or the date of his superannuation during the tenure as applicable.

5. (a) The Vice-Chancellor shall be entitled to leave on full pay @ 30 days in a calendar year. The leave shall be credited to his account in advance in two half yearly installments of 15 days each on the first days of January and first day of July every year.

Provided that if the Vice-Chancellor assumes/relinquishes charge of the office of Vice-Chancellor during the currency of a half year, the leave shall be credited proportionately at the rate of 2 ½ days for each completed month of service.

- (b) The leave at the credit of the Vice-Chancellor at the close of the previous half year be carried forward to the new half year, subject to the condition that the leave so carried forward plus the credit for that half year does not exceed maximum limit of 240 days.
- (c) The Vice-Chancellor on relinquishing the charge of his office shall be entitled to receive a sum equivalent to the leave salary admissible for the number of days of leave on full pay due to him at the time of his relinquish of charge subject to a maximum of 240 days including encashment benefit availed of elsewhere.
- (d) The Vice-Chancellor shall also be entitled to half pay leave at the rate of 20 days for each completed year of service. This half pay leave may only be availed of as commuted leave on full pay on medical certificate where commuted leave is availed twice the amount of half pay leave shall be debited against half pay leave due.
- (e) The Vice-Chancellor also be entitled to avail himself, Extra ordinary leave without pay for a maximum period of three months during full term of four years on medical ground or otherwise.

6. The Vice-Chancellor shall be entitled to all other benefits such as medical attendance and leave travel concession as admissible to other University employees.

7. The Vice-Chancellors shall be entitled to Travelling Allowance on Transfer on his appointment as Vice-Chancellor and after relinquishment of his charge.

The provision regarding deduction of pension/pension equivalent from the pay of Vice-Chancellor shall not apply to incumbent Vice-Chancellor, unless a specific provision to this effect already exists in the statutes/ordinances of the concerned university the provision regarding deduction of pension will apply to new appointment made hereafter.